

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE SMT.JUSTICE T. MADHAVI DEVI

WRIT PETITION No. 20568 of 2026

DATE: 02.07.2026

Between:

Karanam Rajesh Kumar

...Petitioner

AND

The State of Telangana and 6 others.

...Respondents

ORDER

This Writ Petition is filed seeking declaration of the action of respondents No.2 to 5 in proceeding against the petitioner in F.I.R.No.62 of 2026 on the file of Economic Offences Wing, Cyberabad, without adhering to the mandatory safeguards, protections and procedure contemplated under Section 14 of the Telangana Advocates Protection Act, 2026 and Sections 35 to 62 of the Bharatiya Nagarik Suraksha Sanhita, 2023, (for short, "BNSS") as illegal and arbitrary and consequently to direct the respondent authorities to strictly follow due process of law prescribed thereunder.

2. Heard learned counsel for the petitioner and learned Assistant Government Pleader for Home, appearing for respondents No.1 to 5.

3. Learned counsel for the petitioner submitted that the petitioner is a practicing Advocate and has been arrayed as accused No.11 in Crime No.62 of 2026. It is submitted that that the petitioner has been arrested without following the procedure prescribed under the Telangana Advocates Protection Act, 2026 and without following the provisions of Sections 35 to 62 of BNSS. It is further submitted that the offences registered against the petitioner require only the issuance of a notice under Section 35(3) of BNSS and that the petitioner is ready and willing to cooperate with the investigation and therefore, coercive steps should not be taken against him. Learned counsel for the petitioner further submitted that the allegations of forgery and fabrication of fake Government Orders are primarily against accused Nos.1 to 3 and not against the petitioner herein and therefore, the petitioner ought not to have been arrayed as an accused and proper procedure should be followed in his case.

4. Learned Government Pleader for Home, on the other hand, opposed the said contentions of the learned counsel for the petitioner and submitted that the petitioner is accused of creating fake Government Orders in favour of respondent No.7 and investigation discloses his role as kingpin and principal conspirator. It is stated that the petitioner projected himself as an Additional Collector and prepared and fabricated G.O.Ms.Nos.552 to 555 and 558, forged proceedings and fake official letters and fabricated No-Objection Certificates, upon which accused Nos.8 and 9 thereafter forged the signatures of the senior Government officials. It is, therefore, submitted that the allegations against the petitioner are serious in nature and therefore, no protection can be given to the petitioner at this stage. It is further submitted that the petitioner was not a practicing Advocate and cannot claim protection under the Telangana Advocates Protection Act, 2026. Learned Government Pleader further submitted that the petitioner has already approached this Court by filing Crlp.No.8418 of 2026 seeking anticipatory bail, which was dismissed by order dated 22.06.2026 and has also filed a CrI.P.No.9052 of 2026 seeking

quashing of the proceedings and the same is pending consideration. Learned Government Pleader also submitted that the offences alleged are punishable with imprisonment exceeding seven years and therefore, the custodial interrogation of the petitioner is necessary for investigation.

5. Having regard to the above submissions, this Court finds that the Telangana Advocates Protection Act, 2026 has been enacted for the benefit of advocates, to protect them from the acts of violence, criminal force, criminal intimidation, damage of property and other offences committed against them in the discharge of their professional duties and for matters connected therewith or incidental thereto. The said enactment is not meant for the purpose of protection of advocates against action for alleged illegal activities carried on by them. Therefore, the protection contemplated under the said Act is not applicable to this case. Further, Sections 35 to 62 of BNSS prescribe the procedure governing arrest and investigation. This Court also finds that the anticipatory bail filed by the petitioner has already been dismissed by this Court. According to the learned Government Pleader for

Home, the investigation is being conducted in accordance with the procedure prescribed under the said provisions. In view of the above, this Court does not find any merit in this Writ Petition and the same is liable to be dismissed.

6. Accordingly, this Writ Petition is dismissed. There shall be no order as to costs.

Miscellaneous applications, if any, pending shall stand closed.

Date: 02.07.2026
PRN

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